

Unfortunately your name did not come up in the ballot. I am very sorry.

Now the Home Minister to move the motion.

SHRI G.M. BANATWALLA: Sir, the Minister of Parliamentary Affairs is sitting here, he should be considerate enough to say a few words of assurance. These are important issues that we raised here with your permission, and with the luck of getting through in the ballot. The Minister must say a few words.

MR. SPEAKER : Shri BANATWALLA, the normal practice is that these matters go to the Business Advisory Committee.

SHRI G.M. BANATWALLA: The Minister could, at least, say that.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANTA JENA): These normally go to the Business Advisory Committee.

MR. SPEAKER : These are placed before the Business Advisory Committee.

12.25 hrs.

ELECTION TO COMMITTEE

Committee on Official Language

[English]

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJIT GUPTA) : I beg to move:

"That in pursuance of sub-section(2) of section 4 of the Official Languages Act, 1963, the members of Lok Sabha do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, one member from among themselves to be a member of the Committee on Official Language *vice* Smt. Ratnamala D. Savanoor resigned from the Committee"....(Interruptions)

SHRI NIRMAL KANTI CHATTERJEE (Dumdum): I am on a point of order. How can one Member proportionally be elected? I want an explanation from the House. He did suggest that one Member be elected and he believes in proportional representation. I want him to be consistent.

SHRI INDRAJIT GUPTA: How many contestants are there?

SHRI NIRMAL KANTI CHANTTERJEE: I want proportional representation.

MR. SPEAKER: The question is:

"That in pursuance of sub-section(2) of section 4 of the Official Languages Act, 1963,

the members of Lok Sabha do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, one member from among themselves to be a member of the Committee on Official Language *vice* Smt. Ratnamala D. Savanoor resigned from the Committee."

The motion was adopted

12.26 hrs.

BUSINESS ADVISORY COMMITTEE

Motion Re: Third Report

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANTA JENA): I beg to move:

"That this House do agree with the Third Report of the Business Advisory Committee presented to the House on the 25th July, 1996".

MR. SPEAKER: The question is:

"That this House do agree with the Third Report of the Business Advisory Committee presented to the House on the 25th July, 1996".

The motion was adopted

[English]

MR. SPEAKER : Item Nos. 11 and 12 to be taken up together

(Interruptions)

SHRI SONTOSH MOHAN DEV (Silchar) : Yesterday it was decided to give two hours time to give amendments on this electoral reforms.

MR. SPEAKER : Yes, it was already on the Bulletin.

(Interruptions)

SHRI SONTOSH MOHAN DEV : But many of the hon. Members have not received the Bill, not even Bulletin was received at the right time. There was delay in serving the same. That is all right. But their request is that it can be extended by one hour more. As it is also coming after sometime, I would request you to accede to that demand.

MR. SPEAKER : Okay. Your demand is accepted. Those hon. Members who are willing to bring amendments to the RPA Bill can do so up to one o'clock.

(Interruptions)

SHRI NIRMAL KANTI CHATTERJEE : There should be a time-frame. We have not recived the Bill but we

have received the amendments on the Bill...*(Interruptions)* amendments given by them.

SHRI V. DHANANJAYA KUMAR : Do you understand that after we receive the Bill, you will give us one hour time because the Bill has not yet come. *(Interruptions)*

MR. SPEAKER : It will come little late. It will come at the fag end of the debate. You will get copies. I am told that the Bill was already circulated.

...*(Interruptions)*

SHRI ANIL BASU (Arambagh) : The House and the hon. Members who were present have got the Bill but the hon. Members who were not present then should get the Bill. That has not been done.

SHRI SONTOSH MOHAN DEV : Not in the morning. It was presumed that everybody was in the House. Anyhow that can be condoned and it can be circulated even now and extend the time by one hour.

MR. SPEAKER : I am told that it was circulated yesterday. Many hon. Members were not present. Yes, it is correct. At this moment, it is available in the Publication Counter. The hon. Members may kindly collect it.

...*(Interruptions)*

SHRI I.D. SWAMI (Karnal) : Some hon. Members have collected it from the counter, but when I contacted they said, no, nothing is available... *(Interruptions)*

MR. SPEAKER : Please make it available. The hon. Members have very little time.

SHRI V. DHANANJAYA KUMAR : It is clear that after we receive it, we will get... *(Interruptions)*

MR. SPEAKER : We will get at one o'clock. Otherwise, we will have to print it and circulate it again.

SHRI V. DHANANJAYA KUMAR : It is not yet circulated.

MR. SPEAKER : This is a Bill which has been brought on the basis of consensus reached by all Party

leaders. I do not think that there is much scope for amendments. In spite of that we are giving the right of the hon. Members to be exercised. Therefore, up to one o'clock is enough.

12.29 hrs.

DEMANDS FOR GRANTS ON ACCOUNT (GENERAL) 1996-97

AND

DEMANDS FOR EXCESS GRANTS (GENERAL) 1993-94

MR. SPEAKER : Now, Item Nos. 11 and 12 will be taken up together. Yesterday late night we agreed in the BAC that the Vote on Account will be passed without discussion.

Motions moved:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to the President out of the Consolidated Fund of India, on account, for or towards defraying the charges during the year ending on the 31st day of March 1997 in respect of the heads of Demands entered in the second column thereof against Demand Nos. 1 to 26, 28, 29, 31 to 59, 61 to 91, 93, 94 and 96 to 101."

"That the respective excess sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President out of the Consolidated Fund of India to make good the excess on the respective grants during the year ended 31st day of March 1994, in respect of the following demands entered in the second column thereof- Demand Nos. 14, 33, 57, 61, 65 and 96."

Demands for Grants on Account (General) for 1996-97 submitted to the vote of the Lok Sabha

No. of Demand	Name of Demand	Amount of Demand for Grant on Account submitted to the vote of the House (inclusive of the amounts already voted by the Lok Sabha on March 11, 1996)	
		Revenue (Rs)	Capital (Rs)
1	2	3	4
Ministry of Agriculture			
1.	Agriculture	1588.86.00.000	8.22.00.000
2.	Other Services of Dept. of Agri. & Cooperation	106.25.00.000	128.41.00.000
3.	Department of Agricultural Research and Education	266.69.00.000	